# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE LOK SABHA

#### STARRED QUESTION NO. \*196

#### TO BE ANSWERED ON WEDNESDAY, 04th MARCH, 2020

#### **Vacancies in various Courts**

\*196. SHRI ANUBHAV MOHANTY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the status of the vacancies of the non-Judicial officers and staff in various courts in the country;
- (b) the steps taken by the Government to ensure that the vacancies of the nonjudicial officers and staff in various courts in the country are filled on time so that the courts function smoothly and efficiently and are able to dispose of a greater number of cases in shorter period; and
- (c) whether the Government is considering filling up of these vacancies on contractual basis by candidates who fulfil the prescribed mandatory qualifications and pass the basic tests and if so, the details thereof?

#### **ANSWER**

## MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c): A Statement is laid on the Table of the House.

### STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) of LOK SABHA STARRED QUESTION NO. \*196 FOR ANSWER ON 04<sup>th</sup> MARCH, 2020.

(a) to (c): The selection and appointments in subordinate courts falls within the purview of the High Courts concerned and respective State Governments. Information on these vacancies is not maintained in the Union Government.

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